

| State         | Name of Schemes                                | In crore |
|---------------|--|----------|
| Tripura       | Environmental Protection and Monitoring-[9990] | 0.14     |
|               | Survey and Research-[9989]                     | 0.09     |
|               |  | 0.22     |
| Uttar Pradesh | Boards Authorities and Tribunals-[9991]        | 0.02     |
|               | Environmental Protection and Monitoring-[9990] | 1.05     |
|               | National Action Plan On Climate Change-[9992]  | 3.05     |
|               | Survey and Research-[9989]                     | 0.24     |
|               |  | 4.36     |
| Uttarakhand   | Assistance To Autonomous Bodies-[9988]         | 42.17    |
|               | Boards Authorities and Tribunals-[9991]        | 0.63     |
|               | Environmental Protection and Monitoring-[9990] | 1.30     |
|               | National Action Plan On Climate Change-[9992]  | 16.50    |
|               | Survey and Research-[9989]                     | 0.62     |
|               |  | 61.22    |
| West Bengal   | Education and Training-[9987]                  | 0.18     |
|               | Environmental Protection and Monitoring-[9990] | 5.99     |
|               | National Action Plan On Climate Change-[9992]  | 1.05     |
|               | Survey and Research-[9989]                     | 0.43     |
|               |  | 7.65     |
| GRAND TOTAL   |  | 620.56   |

#### **Disposal of bio-medical wastes**

1814. SHRIMATI SASIKALA PUSHPA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has prescribed any standards for treatment and disposal of bio-medical wastes;

(b) if so, details thereof;

(c) whether any complaints regarding violation of standards by hospitals has been reported to the Government;

(d) if so, details thereof; and

(e) details of the steps taken by Government on receiving such complaints?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) The Government has notified the Bio-medical Waste Management Rules, 2016 (BMWM Rules, 2016) on 28th March, 2016 in supersession of the Bio-medical Waste (Management and Handling) Rules, 1998. Standards for treatment and disposal of Biomedical Wastes are prescribed at Schedule II of BMWM Rules, 2016, which are required to be complied by the healthcare facilities and common Bio-medical Waste Treatment Facilities (CBWTFs).

(c) to (e) Under the Bio-medical Waste Management Rules, 2016, the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) are prescribed authorities in States/UTs for implementation of Bio-medical Waste Management Rules, 2016. The Central Pollution Control Board does receive public complaints regarding improper disposal of bio-medical waste and wastewater discharge by the hospitals. On receipt of the same, CPCB forwards complaints to the concerned SPCBs/PCCs to investigate the matter and for taking corrective action. CPCB also carries out inspection of health care facilities on case to case basis. In case non-compliance is observed, action is taken against the violators as per the Environment (Protection) Act, 1986.

#### **Adverse effects of global warming**

1815. SHRI DARSHAN SINGH YADAV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the global warming is having an adverse impact on lives of human beings;

(b) If so, the details thereof;

(c) whether Government has conducted any study in this regard;

(d) if so, the outcome thereof;

(e) the number of deaths reported during the last three years in the country due to direct impact of global warming, State-wise; and

(f) the funds allocated to combat global warming in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (d) A scientific study